

(a) the details of irrigation projects in Orissa awaiting Central clearance;

(b) the steps taken by Union Government for their early clearance;

(c) the details of on-going irrigation projects being taken up with Central assistance; and

(d) the target dates of completion of these projects?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) and (b). Comments on 5 major projects, namely, Lower Suktel, Ong, Subarnarekha, Naraj and Kanupur and 8 medium projects received at the Centre from August, 1984 to October, 1989 have been sent to the State Government for compliance.

(c) and (d). While flood component of Rengali Dam received Central loan assistance, Mahanadi Delta Project received special assistance under Additional Food Production Programme. Another two projects, namely, Satigude and Potteru have been financed by Department of Rehabilitation and are scheduled for completion in Eighth Plan.

Irrigation Projects of Karnataka Awaiting Central Clearance

1393. SHRIJANARDHANA POOJARY: Will the Minister of WATER RESOURCES be pleased to state:

(a) the details of the irrigation projects of Karnataka pending clearance with Union Government; and

(b) the time by which these are likely to be cleared?

THE MINISTER OF STATE IN THE

MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) Techno economic appraisal of Hippargi and Karanja major projects was completed in October, 1986 and 1988 respectively. The State Government has to comply with the observations of the Advisory Committee. Also, after examination, observations of various Central appraising agencies in respect of Ramthal and Bennithora major Irrigation projects have been sent to the State Government from January, 1989 to January, 1990.

(b) Clearance of projects depends on the compliance of the State Government to the observations of the Central appraising agencies.

[*Translation*]

Wages of Industrial Workers

1394. SHRI SANTOSH KUMAR GANGWAR: Will the Minister of LABOUR be pleased to state.

(a) whether there is a proposal to increase the wages of industrial workers in the States in view of the price-rise;

(b) if so, the broad details of the proposals; and

(c) whether any directions have been issued to the State Governments in this regard. if so, details thereof?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) to (c). The State Governments are the appropriate Governments for the purpose of fixation/revision of minimum wages in relation to scheduled employments. The 31st Session of Labour Ministers' Conference held in July, 1980 recommended that the minimum wages may be reviewed and revised, if necessary, every two years or on a rise of 50 points in CPI Number, whichever is

earlier. This recommendation was communicated to the State Governments/Union Territory Administrations for their guidance.

[English]

National Wage Policy and Uniform Policy on D.A.

1395. SHRI CHITTA BASU: Will the Minister of LABOUR be pleased to state:

(a) whether the Government have a proposal under consideration to formulate a national wage policy and a uniform policy on dearness allowance; and

(b) if so, the specific steps taken in that direction?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) No, Sir.

(b) Does not arise

Out of Turn Allotment of DDA Flats

1397. SHRI L. K. ADVANI:
SHRI HET RAM:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Delhi Development Authority has allotted about 256 flats and plots of various categories, out of turn, during the year 1989; and

(b) the criterion for allotment adopted in these cases and also the policy of Government in this regard?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) 341 DDA flats were allotted on out of turn basis during the year 1989.

(b) As per current guidelines/policy, LG. Delhi Vice-Chairman, DDA can allot 2 1/2% of the total number of flats allotted during a year on out of turn basis in cases of extreme compassion and hardship as also widows and physically handicapped persons and in such other special cases which in their opinion deserve special consideration such as cases of outstanding sportsmen who have brought glory to the nation and have been honoured with national awards, defence personnel who have won gallantry awards for the defence of the mother-land and cases of distinguished service in other fields of national life.

Major and Medium Irrigation Projects in Kerala Awaiting Central Clearance

1398. SHRI T. BASHEER: Will the Minister of WATER RESOURCES be pleased to state:

(a) the names of the major and medium irrigation projects in Kerala pending with Union Government for clearance;

(b) the action taken by Government;

(c) the present position regarding these projects;

(d) the names of the major and medium irrigation projects which are under construction in Kerala; and

(e) when these projects are likely to be completed?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) No major and medium irrigation project from Kerala is pending at the Centre.

(b) and (c). Do not arise.

(d) and (e). 9 major and 2 medium